

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.106
C.P.(IB)/149(AHM)2021

Order under Section 9 IBC

IN THE MATTER OF:

Ahepra Healthcare Ltd
V/s
Norris Medicine Ltd

.....Applicant

.....Respondent

Order delivered on ..19/04/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vijay Limbachiya, Advocate.
For the Respondent : None

ORDER

The Ld. Counsel for the Operational Creditor had requested time for filing rejoinder and seven days time were granted on 04.01.2022, but no rejoinder has been filed. The right to file rejoinder is closed.

Matter stands adjourned to 14.06.2022


AJAI DAS MEHROTRA
MEMBER (TECHNICAL)


MADAN B GOSAVI
MEMBER (JUDICIAL)